

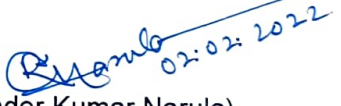
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Food Safety and Standards Authority of India
(A statutory Authority established under the Food Safety and Standards Act, 2006)
(QA Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 02nd February, 2022

**CLARIFICATION: - RFP FOR "SETTING UP MICROBIOLOGY SECTION AND
INSTALLATION OF EQUIPMENT":**

FSSAI has received multiple queries regarding Cash Flow Requirement Clause of the RFP issued for "Setting up Microbiology Section and Installation of Equipment" through CPP Portal, it is hereby clarified that "Qualification Criteria for individual entities and JV/Consortium is based on the Average Annual Financial Turnover for the last three years i.e. 2018-19, 2019-20 and 2020-21 duly certified by the Chartered Accountant/Company Secretary alongwith the others conditions mentioned in para 7 of Part-II of the RFP." However, the clause pertaining to participation through **Consortium / Joint Ventures** i.e. Para 6 of Part-II of the RFP, will be strictly applicable as per the "Manual of Procurement of Works 2019.

2. All prospective bidders are required to submit the latest Cash Flow Statement, duly certified by Chartered Accountant/Company Secretary irrespective of whether participation in the RFP individually or through JV/Consortium. Further, the Cash Flow Requirement Clause will be applicable to both type of bidders whether participation individually or through JV/Consortium.


(Ravinder Kumar Narula)
Assistant Director (QA)